

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.563/06

This the 9th day of August 2006

C O R A M:

HON'BLE SMT SATHI NAIR, VICE CHAIRMAN

K.K.Aravindakshan, OTC (Retd.)
Department of Revenue (Customs)
O/o Assistant Commissioner of Customs(Preventive)
Marine & Preventive Wing, Alibag Division,
Customs House, Alibag, Dist.Raigad, Maharashtra
R/o Sona Villa, Court Road, Chittur, Palakkad.

Applicant.

(By Advocate Mr.P.Santhosh Kumar)

Vs.

- 1 Union of India represented by the Secretary,
Ministry of Revenue (Customs), New Delhi.
- 2 Assistant Commissioner, O/o Assistant Commissioner
of Customs (Preventive), Marine & Preventive Wing,
Alibag Division, Customs House, Alibag, Dist-Raigad
Maharashtra – 402201.
- 3 The Pay & Accounts Officer
Commissionerate of Customs (Preventive), 12th Floor
New Customs House, Ballard Estate, Mumbai-400001.

Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC)

O R D E R

HON'BLE SMT SATHI NAIR, VICE CHAIRMAN

The applicant an Ex-serviceman who was working in the office of the Assistant Commissioner of Customs (Preventive), retired on 1.4.96 on medical invalidation. He had rendered 17 years of qualifying service. Though he had represented vide Annxs.A1 & A2 for fixing his minimum

pension as per the Fifth Central Pay Commission's recommendations his pension was fixed by Anxx.A4 order without taking into account the Government orders on the subject. He has also made representation at Anxx.A5 to the Pay and Accounts Officer, Commissionrate of Customs (Preventive), Mumbai (R-3) with a copy to the Assistant Commissioner (Preventive) (R-2) for revising his pensionary benefits from 1.1.96. The applicant submitted that he was still getting the pension sanctioned earlier and his representations have not been considered. In the interest of justice, I direct the 2nd respondent, to consider the representations of the applicant at Annxs.A1, A2 & A3 and the applicant is also permitted to make a comprehensive representation within a week to the 2nd respondent which shall also be considered and a decision shall be communicated to the applicant within 3 months from the date of receipt of such a representation.

The O.A stands disposed of at the admission stage.

Sathi Nair
(Sathi Nair)
Vice Chairman.

kkj